

sion of Lok
Sabha

162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 27th April, 1964, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

12.17 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FOURTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Forty-Fourth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON PETITIONS

SECOND REPORT

Shri Thirumala Rao: I beg to present the Second Report of the Committee on Petitions.

12.18 hrs.

RE: NEXT SESSION OF LOK SABHA

Shri S. M. Banerjee (Kanpur): Before you take up other business, I wish to say this. The session is ending tomorrow. Today the newspapers reported that we are meeting on 27th May, 1964. I do not know if that is the official version. I want to know whether it is correct and in that case whether there will be Question Hour or not.

Mr. Speaker: If there is a session, there would be question hour. In other respects, I am as ignorant as he himself is.

Shri S. M. Banerjee: In that case ten days' notice is required. The practice has been that summons are issued

Cosmetics
(Amendment) Bill

after some time. We adjourn tomorrow and we want to know whether immediate orders will be issued.

Mr. Speaker: It is for the Government to say. If there is a session called, there will be question hour.

Shri S. M. Banerjee: The other day the other question was also raised about the talks with Sheikh Abdulla. Are we getting a statement?

Shri Hari Vishnu Kamath (Hosangabad): We would request you to ask the Minister of Parliamentary Affairs to make a definite statement tomorrow about all these things.

Mr. Speaker: I shall find out if he is able to make a statement tomorrow.

12.19 hrs.

DRUGS AND COSMETICS (AMENDMENT) BILL—*contd.*

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): Mr. Speaker, while I introduced yesterday the Drugs and Cosmetics Bill of 1940 as approved by the Joint Committee and as passed by the Rajya Sabha, I made a few observations. Before I proceed further I would like to thank the Members of the Joint Committee and its chairman, Shri D. P. Karmarkar and express my deep gratitude for the Members for the very good work they have done. With infinite patience they sat several times. There were about 13 sittings and they received about 165 representations from various associations, institutions and from individual members. While formulating these proposals, the Select Committee had gone into the whole question and kept in view the very essential factors. The main consideration was the safety and welfare of the people and safeguarding their health from these injurious drugs which might be adulterated or may be substandard or misbranded. That was